



\$~5

\* **IN THE HIGH COURT OF DELHI AT NEW DELHI**  
+ CS(OS) 171/2022 I.A. 14593/2022  
COL ASHISH KHANNA SM RETD .....Plaintiff  
Through: Plaintiff in-person along with Ms.  
Prakriti Anand, Adv. (through VC)

versus

DELHI GYMKHANA CLUB AND ORS & ORS. ....Defendant  
Through: Mr Prateek Kumar, Ms Raveena Rai  
and Ms Moha Paranjpe, Advs. for  
D-1.  
Mr. Raghuv eer Kapur and Mr. Sagar  
Aggarwal, Advs. for D-4.

**CORAM:**

**HON'BLE MR. JUSTICE ANISH DAYAL**

**ORDER**

%

**09.01.2025**

**CS(OS) 171/2022**

1. By order dated 31<sup>st</sup> May 2022, a direction had been given to place on record the decision of the General Committee to which the plaintiff was given liberty to make a fresh representation in respect of his grievances raised in the suit. The said representation was rejected, as per the plaintiff, who appears in-person. Copy of the same had been placed by the plaintiff on record.

2. Counsel for defendant No.1 also states that they have filed the same by diary No. E-5181979/2024 on 12<sup>th</sup> November 2024, which are on record.

**I.A. 14593/2022 (Application under Order I Rule 10 CPC)**

1. This application has been filed under Order I Rule 10, Code of Civil Procedure, 1908 (“CPC”) and other provisions for deletion of defendant No.4 from the array of parties. Replies and rejoinders have been filed in respect of this application.



2. List on 24<sup>th</sup> March 2025.

**I.A. 4679/2022 (Application under Order XXXIX Rule 1 & 2 CPC)**

1. This application under Order XXXIX Rules 1 & 2, CPC seeks certain directions essentially regarding the plaintiff's entry in the premises of Delhi Gymkhana Club to access his savings bank account maintained at the Punjab National Bank, Delhi Gymkhana Club Branch, Delhi-110001.

2. While the other issues will be considered on the next date of hearing, counsel for defendant No.1/Delhi Gymkhana Club states, on instructions, that they have no intention of creating a hindrance for the plaintiff to access the Punjab National Bank Branch, if the plaintiff does so peacefully and does not create any nuisance, which has been the case in the past.

3. Col. Khanna, plaintiff, appears in-person and states that he has never caused any nuisance in the past and in any event undertakes not to do so in the future. He shall only access the Punjab National Bank Branch for his banking purposes.

4. This undertaking is taken on record.

5. Accordingly, the plaintiff shall be allowed access to the Punjab National Bank, Delhi Gymkhana Club for banking purposes.

6. List on 24<sup>th</sup> March, 2025.

7. Order be uploaded on the website of this Court.

**ANISH DAYAL, J**

**JANUARY 9, 2025/MK/sc**